

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3211 of 2020

Md. Maksud Ansari @ Masud Ansari.Petitioner

Versus

1. The State of Jharkhand.

2. Safiran Bibi.Opposite Parties

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Lalit Yadav, Advocate

For the State : Mr. Bhola Nath Ojha, A.P.P.

02/9-9-2020

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner apprehends his arrest in connection with Palajori P.S. Case No. 120 of 2019.

The marriage of the informant was solemnized with the petitioner in April, 2019. It has been alleged that the after ten days of marriage, there was a demand of Rs.50,000/-cash and a pulsar motorcycle. She was tortured and ultimately she was ousted from her matrimonial house on account of non fulfilment of the said demand.

Petitioner is the husband of the informant and it appears from the allegations that the same are general and omnibus in nature.

Regard being had to the aforesaid facts, the petitioner, named above, is directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, he will be enlarged on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, Madhupur in connection with Palajori P.S. Case No. 120 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)

Rakesh/-